

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)**

Notification No. 18/2018-Customs

New Delhi, the 2nd February, 2018

G.S.R. (E). – In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby rescinds the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 59/99-Customs, dated the 11th May, 1999, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number 331(E), dated the 11th May, 1999, except as respects things done or omitted to be done before such rescission.

[F. No. 334/04/2018-TRU]

(Ruchi Bisht)
Under Secretary to the Government of India